

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

5.

C.P.(IB)/491(MB)/2021

CORAM:

SHRI MANOJ KUMAR DUBEY  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 16.11.2022

NAME OF THE PARTIES: The Cosmos Co-op Bank Limited  
v/s  
Hotel Surya Private Limited

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

The Court is convened through Video Conference.

1. Mr. Viraj Parikh i/b Adv. Agam H. Maloo, Ld. Counsel for the Financial Creditor present. Ms. Mily Ghoshal, Ld. Counsel for the Corporate Debtor present.
2. Counsel for the Corporate Debtor submits that only yesterday she got instruction to appear in this matter and seeks time. Two weeks' time granted to file reply. Reply to be filed with a copy served upon the Counsel for the Financial Creditor. In case no reply filed within two weeks, the Corporate Debtor shall set *ex-parte* and the matter will be decided on merits.
3. List this matter on **05.01.2023** for further consideration.

Sd/-  
MANOJ KUMAR DUBEY  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)